

ITEM NO.29

COURT NO.5

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 818/2026

TAJ MOHD. & ORS.

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN & ORS.

Respondent(s)

FOR ADMISSION

IA No. 190414/2026 - EXEMPTION FROM FILING O.T.

IA No. 190420/2026 - STAY APPLICATION

Date : 17-07-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) :Mr. Kapil Sibal, Sr. Adv.
Mr. Huzefa Ahmadi, Sr. Adv.
Mr. Mansoor Ali, AOR
Mr. Mohd. Tahir Hakim, Adv.
Mr. Nizam Pasha, Adv.
Ms. Rubina Jawed, Adv.
Mr. Mohd. Taiyab Khan, Adv.
Mr. Naushad Ali, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Mr. Kapil Sibal, learned senior counsel appearing for the petitioner seeks permission to withdraw the Writ Petition to approach the High Court by filing a Writ Petition/Writ Appeal.
2. Permission, as sought for, is granted.
3. The Writ Petition is, accordingly, dismissed as withdrawn.
4. However, till the Writ Petition/Writ Appeal is taken up by the

High Court i.e, within two weeks from today, no coercive action will be taken by the respondent(s) against the petitioners. It is made clear that we have not examined the matter and we are not expressing any opinion on the merits of the case. It is for the High Court to consider the petition(s) on their own merits.

(KAPIL TANDON)
COURT MASTER (SH)

(NIKITA SINGH)
COURT MASTER (NSH)